

- 1971 together with an explanatory memorandum.
- (x) G.S.R. 222 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xi) S.O. 98 published in Gazette of India dated the 1st January, 1971 together with an explanatory Memorandum. [Placed in Library. See No. LT-22/71]
- (vii) G.S.R. 294 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 295 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum. [Placed in Library. See No. LT-23/71]
- 
11. 46 hrs.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 -
- (i) G.S.R. 2005 published in Gazette of India dated the 12th December 1970 together with an explanatory memorandum
- (ii) G.S.R. 2011 published in Gazette of India dated the 15th December, 1970 together with an explanatory memorandum.
- (iii) G.S.R. 2043, 2044 and 2045 published in Gazette of India dated the 17th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2047 and 2048 published in Gazette of India dated the 18th December, 1970 together with an explanatory memorandum.
- (v) G.S.R. 2063 and 2064 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
- (vi) G.S.R. 31 published in Gazette of India dated the 2nd January, 1971 together with an explanatory memorandum.
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11. 47 hrs.
- 
11. 46 hrs.
- MESSAGE FROM RAJYA SABHA
- SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha: -
- "In accordance with the provisions of rule 111 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Imports and Exports (Control) Amendment Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1971."
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- IMPORTS AND EXPORTS (CONTROL) AMENDMENT BILL.
- AS PASSED BY RAJYA SABHA
- SECRETARY: Sir, I lay on the Table of the House the Imports and Exports (Control) Amendment Bill, 1971, as passed by Rajya Sabha.
- 
- RESIGNATION BY MEMBER
- (SHRI BHAGIRATHI GOMANGO)
- MR. SPEAKER: I have to inform the House that Shri Bhagirathi Gomango,

[Mr. Speaker]

an elected member of Lok Sabha from Koraput constituency of Orissa, has resigned his seat in Lok Sabha with effect from the 25th March, 1971.

11.48 hrs.

GENERAL BUDGET, 1971-72-  
GENERAL DISCUSSION AND  
DEMANDS FOR GRANTS ON  
ACCOUNT (GENERAL),  
1971-72- *Contd.*

MR. SPEAKER: The House will now take up item 6 namely, further general discussion on the Budget (General) for 1971-72 and item 7, namely, discussion and voting on the Demands for Grants on Account in respect of the Budget (General) for 1971-72.

DEMAND NO. 1—MINISTRY OF  
DEFENCE

MR. SPEAKER Motion moved

"That a sum not exceeding Rs. 40,60,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Ministry of Defence'."

DEMAND NO. 2—DEFENCE SERVICES  
EFFECTIVE-ARMY

MR. SPEAKER Motion moved :

"That a sum not exceeding Rs. 2,71,25,33,000 be granted to the President, *on account, for or towards* defraying charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services, Effective-Army'."

DEMAND NO. 3—DEFENCE SERVICES  
EFFECTIVE-NAVY

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 19,76,33,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services Effective-Navy

DEMAND NO. 4—DEFENCE SERVICES  
EFFECTIVE-AIR FORCE

MR. SPEAKER Motion moved :

"That a sum not exceeding Rs. 81,65,00,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services Effective-Air Force'."

DEMAND NO. 5—DEFENCE SERVICE  
NON-EFFECTIVE

MR. SPEAKER Motion moved

"That a sum not exceeding Rs 15,76,67,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Defence Services Non-Effective'."

DEMAND NO. 6—MINISTRY OF  
EDUCATION AND YOUTH SERVICES

MR. SPEAKER Motion moved :

"That a sum not exceeding Rs. 41,66,000 be granted to the President, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Ministry of Education and Youth Services'."

DEMAND NO. 7—EDUCATION

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs.24,39,47,000 be granted to the President, *on account for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of Education'."